

**Court No. - 51**

**WWW.LIVELAW.IN**

**Case :- PUBLIC INTEREST LITIGATION (PIL) No. - 2436 of 2019**

**Petitioner :-** In Re Suo Moto Relating To Security And Protection In All Court Campuses In The State Of U.P.

**Respondent :-** State of U.P.

**Counsel for Petitioner :-** Suo\_Moto

**Counsel for Respondent :-** Vivek Mishra, Anand Kumar Singh, Ashish Mishra, Bhuvnesh Kumar Singh, Krishna Mohan Garg, M J Akhtar, Mohd. Farooq, Siddhartha Srivastava, Swetashwa Agarwal

**Hon'ble Suneet Kumar, J.**

**Hon'ble Samit Gopal, J.**

Affidavit on behalf of Shri Awanish Kumar Awasthi, Additional Chief Secretary Home, Government of U.P. Lucknow filed today is taken on record.

We have perused the affidavit dated 23 November 2021, but we are not satisfied with the averments made therein. The work on the ground is not yet progressing.

One week further time is granted to enable the learned counsel appearing for the State to categorically state, as to when, the biometrics in the Azamgarh and Lucknow Judgeship shall be executed and made functional. Further, as to how long will it take to provide the arrangements with regard to security, biometric and CCTV cameras in respect of all the Judgeships in the State of Uttar Pradesh.

Shri Ashish Mishra, learned counsel shall obtain a report from the Judgeship, Gorakhpur, as to how, many entries are there within the premises of the Judgeship, apart from the main gates.

List this case on 2 December 2021.

**Order Date :-** 23.11.2021

S.Prakash

(Samit Gopal, J.)

(Suneet Kumar, J.)